

mills to reduce the prices of their products in order to raise the demand; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). Cotton textile mills have been experiencing difficulty on account of increase in input costs resulting in a price-increase and slackness in demand.

(c) No, Sir.

(d) Does not arise.

विमानों के उत्पादन में लगे हुये उद्योग

4222. श्री कृष्ण दत्त मुल्तानपुरी :
क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में ऐसे कितने उद्योग हैं जो विमानों के उत्पादन में लगे हुए हैं और उनमें से कितने उद्योग राष्ट्रीयकृत हुए हैं और उनकी वर्तमान क्षमता क्या है ;

(ख) राज्यवार कितने व्यक्तियों को इन उद्योगों को एजेंसियां दी गई हैं और इनके लिए क्या मानदंड अपनाये गये हैं; और

(ग) चैसिस के माडल को बनाये रखने के लिए निर्धारित की गई नीति क्या है ?

रक्षा मंत्री (श्री आर० बेंकटरामन):

(क) सार्वजनिक क्षेत्र का उपक्रम हिन्दुस्तान एयरोनाटिक्स लिमिटेड (एच. ए. एल.) ही एक मात्र ऐसा उद्योग है जो विमानों के उत्पादन में लगा हुआ है इसकी उत्पादन क्षमता के धारों का प्रकट करना लोकहित में नहीं होगा ।

(ख) एच. ए. एल. के उत्पादन मुख्यतया रक्षा सेनाओं को बिक्री के लिए हैं और

उत्प्रेषण की देश में बिक्री करने के लिए कोई एजेंट नियुक्त नहीं किया गया है ।

(ग) लागू नहीं होता है ।

Implementation of recommendations of Third Pay Commission in A.F.H.Q.

4223. SHRI MANGAL RAM PREMI: Will the Minister of DEFENCE be pleased to state:

(a) whether the recommendations of the Third Pay Commission were applicable to the Central Secretariat Employees only or were they meant for all the employees of Government of India including those working in the Armed Forces Headquarters;

(b) have instances come to light where the orders issued by the Department of Personnel and A.R. implementing the observations/recommendations of the Third Pay Commission have not been implemented by the A.F.H.Q. authorities; and

(c) if so, to what extent with details thereof and measures taken to have them implemented?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) Recommendations of the Third Pay Commission pertaining to service conditions of the generality of Central Government employees are applicable to all sections of employees unless such recommendations are specifically related to a particular section of employees.

(b) No, Sir. Government orders issued on the basis of the Third Pay Commission's recommendations which were of general applicability, were extended to A.F.H.Q. employees also.

(c) Does not arise.

**Thai Fishermen arrested by Haldia
Coast guards**

4224. SHRI SATYAGOPAL MISRA:
Will the Minister of DEFENCE be
pleased to state:

(a) whether it is a fact that the fate
of 105 Thai Fishermen, who were ar-
rested by the Haldia Coast guards for
allegedly intruding into the Indian
territorial water zone and fishing in
the Bay of Bengal on November 17 last
year hangs in the balance as no clear-
ance has yet been received from the
Centre to prosecute them; and

(b) if so, the details thereof and
decision of the Central Government in
this respect?

THE MINISTER OF DEFENCE
(SHRI R. VENKATARAMAN): (a)
and (b). No prior concurrence of the
Central Government is necessary for
launching prosecution under Maritime
Zones of India (Regulation of Fishing
by Foreign Vessels) Act, 1981. How-
ever, as a humanitarian gesture, Gov-
ernment have decided to release these
Thai Fishermen and necessary instruc-
tions have been sent to the State Gov-
ernment in this regard.

**Report submitted by Economic Reforms
Commission**

4225. SHRI HARINATHA MISRA:
Will the Minister of FINANCE be
pleased to state: /

(a) whether Government's attention
has been drawn to the news item cap-
tioned "Rules for Indians abroad out-
dated, says Jhā", as published in the
"Indian Express" dated 14th January,
1982;

(b) if so, whether Shri L. K. Jha,
who is heading the Economic Reforms
Commission recently told 'Arab Times'
that (i) rules and regulations now
existing concerning expatriates are

those made by the British and are out-
dated and also (ii) that reforms have
to be made and before the Govern-
ment takes any steps; and

(c) whether the Economic Reforms
Commission has submitted comprehen-
sive report to the Government and if
so, what are the main recommenda-
tions of the report and the reaction
of Government to each one of the re-
commendations?

THE MINISTER OF FINANCE
(SHRI PRANAB MUKHERJEE): (a)
Yes, Sir.

(b) It is understood that in the
course of the interview Shri Jha gave
to the editor of 'Arab Times', he
acknowledged some of the procedural
difficulties which non-resident Indians
face in making investments in India.

(c) The Commission has not sub-
mitted a comprehensive report to the
Government on the subject. The Com-
mission will be dealing with certain
aspects of investment by overseas
Indians in the course of their examina-
tion of tax laws, non-tax resources
and Government procedures which are
three of the terms of reference of the
Commission.

**Development of 3-4 tourist spots in
each State**

4226. SHRI S. M. KRISHNA: Will
the Minister of TOURISM AND CIVIL
AVIATION be pleased to state:

(a) whether the States have been
asked to suggest three or four sites
in each State which can be developed
as tourist spots;

(b) if so, the reaction of the States
in the matter; and

(c) the nature of the schemes he
has to develop these sites?

THE MINISTER OF STATE IN
THE MINISTRY OF TOURISM AND
CIVIL AVIATION (SHRI KHUR-
SHEED ALAM KHAN): (a) and (b).
A comprehensive scheme for the de-